

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 505 of 2020**

**IN THE MATTER OF:**

**TATA Capital Financial Services Ltd. ...Appellant**

**Versus**

**McNally Bharat Engineering Company Ltd. ...Respondent**

**Present:**

**For Appellant: Mr. Nagarkatti Krtik Uday, Advocate.**

**For Respondents: Ms. Poornima Krishna, Advocate**

**ORDER**  
**(Through Virtual Mode)**

**13.07.2020:** Ms. Poornima Krishna, Advocate appearing for the Respondent seeks and is granted two weeks' time to file reply affidavit. Rejoinder, if any, may be filed by the Appellant within one week thereof.

Let the appeal be processed for hearing on **10<sup>th</sup> August, 2020 at 12:00 Noon.**

**[Justice Bansi Lal Bhat]**  
**Acting Chairperson**

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

**[Dr. Ashok Kumar Mishra]**  
**Member (Technical)**

*am/gc*